

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 16.02.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/351/2024 in Company Petition IB/324/2022
NAME OF THE COMPANY	Sindhanur Gangavathi Tollways Pvt Ltd
NAME OF THE PETITIONER(S)	IDBI Bank Limited
NAME OF THE RESPONDENT(S)	Sindhanur Gangavathi Tollways Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/351/2024

Present: Ld. Counsel Mr. VVSN Raju for the Applicant.

This application has been moved under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 on behalf of the Petitioner for rectification of the order pronounced on 10.01.2024 in Company Petition IB/324/2022.

We have gone through the entire records. It appears that such mistakes have inadvertently occurred in the impugned order. These mistakes are purely typographical/clerical errors and therefore, this authority is competent to rectify the same.

Such mistakes and rectifications are given below in the following table:

Contd...

(2)

Paras	Particulars of Mistakes	Rectification of the Mistakes
Para 18 (ii)	“Amount has not been recorded in the table”.	“Rupees in Lakhs” to be recorded in the table.
Para No.20(e)	“There are no dissenting financial creditors as such the plan does not provide for payment to the dissenting Financial Creditor”.	Deleted.
Para 27	Date of Resolution Plan is given as “15.11.2022”	Date of Resolution Plan may be read as “30.10.2023”.

As a result, the present application is allowed and this will be part of the Order dated 10.01.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)